

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (f). Information is being collected and will be laid on the Table of the House.

Amrahat Pump Scheme

3515. SHRIMATI KAMAL RANI : Will the Minister of WATER RESOURCES be pleased to state :

(a) the funds allocated for the first phase of Amrahat Pump Scheme under Ghatampur Parliamentary constituency of Uttar Pradesh and the progress achieved so far;

(b) whether Union Government propose to start the second phase of this scheme;

(c) if so, the date from which the said work will be started; and

(d) the funds likely to be allocated by State Government and Union Government under this scheme separately?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) No amount has been allocated during VIII Plan for the first phase of the scheme since the scheme was completed during VII Plan. The ultimate irrigation potential of the scheme was 3.90 thousand hectares which was fully created.

(b) and (c). Second phase of the scheme is yet to be received from the State Government for appraisal/examination in Central Water Commission.

(d) Amrahat Pump Canal State-II is an unapproved scheme and was included in the VIII Plan as a new scheme. An amount of Rs. 5.00 crore was recommended by the Planning Commission during VIII Plan for the execution of the scheme. However, no expenditure on the scheme has been incurred during VIII Plan by the State Government.

Test Report

3516. SHRIMATI KAMAL RANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether sub-standard medicines have been encouraged due to not taking timely action after raids by the Department of Health on the enterprises and shops in Uttar Pradesh;

(b) whether the test report of the raids made in the medicine shops in the year 1994 by the Department of Health has not been received so far;

(c) if so, the reasons therefor;

(d) the number of persons against whom action is being taken on the basis of the Test Report; and

(e) the number of cases lying pending?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (e). The information is being collected and will be laid on the table of the House.

Maintenance of Canals in U.P.

3517. PROF. OM PAL SINGH NIDAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether digging and clearing of canals is undertaken every year in Uttar Pradesh;

(b) if so, the names of such canals in Uttar Pradesh which are cleared fully every year;

(c) whether Seesam and Babul etc. trees have grown up in canals in Uttar Pradesh;

(d) if so, the reasons of coming up of these trees inspite of their cleaning every year; and

(e) the steps being taken by the Government to removing these trees and other filth from the canals?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (e). The information is being collected and will be laid on the Table of the House.

12.00 hrs.

PAPERS LAID ON THE TABLE

Notifications under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 and Annual Report and Review by the Government of the Working of the Central Inland Water Transport Corporation Ltd., Calcutta for the year 1994-95 etc.

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN (Tindivanam) : Sir, I beg to lay on the Table -

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :

(i) G.S.R. 257(E) published in Gazette of India dated the 27th June, 1996 approving the New Mangalore Port Trust Employees (Recruitment Seniority and Promotion) Amendment Regulations, 1996.

(ii) G.S.R. 362(E) published in Gazette of India dated the 13th August, 1996 approving the Visakhapatnam Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.